

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 125**  
**(IB)-415(PB)/2019**

**IN THE MATTER OF:**

Unimax International

v.

M/s. Soho Infrastructure Ltd.

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**

..... Petitioners/Applicant

..... Respondents

**Order delivered on 30.03.2021**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

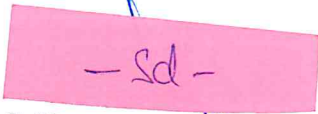
For the Applicant/petitioners :

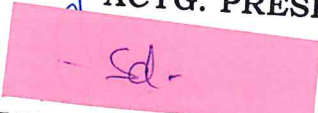
For the respondent

Mr. Shekhar Kumar, Mr. C.S. Gupta,  
and Advocates for Applicant (IA No.  
3445/2020 and IA No. 625/2021  
Mr. Mrinal Harsh Vardhan, Adv.  
Mr. Nishant Bhargava for Bank of  
Maharashtra  
Ms. Purnima Raj and Priya, Adv. for RP  
Ms. Srishti Badhwar, Adv. for earlier RP

**ORDER**

List on 04.05.2021.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

30.03.2021  
Aarti Makker